BENCH-I

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.(IB) No. 204/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M.

Name of the Company		Bimal Kumar Bhutoria -Vs-Subtleweigh Electric (India) Pvt.Ltd.		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

SUBTLEWEIGH ELECTRIC (INDIA) PUT LTD

Respondent

Arindan Waitra 8/2/2018

HPMIS COUA AUISHEK DAS ASHOKKR, SINGH 3 Advocatesfor A.Dass
the Operational 8/2/2018

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 14/03/2018 for admission.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)